

**CENTRAL ELECTRICITY REGULATORY COMMISSION**  
4th Floor, Chanderlok Building 36, Janpath, New Delhi- 110001  
Ph: 23753942, Fax-23753923

**Petition No. 654/TT/2020**

Date: 21.10.2021

To

Shri S.S. Raju  
Chief General Manager (Commercial),  
Power Grid Corporation of India  
Limited, Saudamini, Plot No. 2,  
Sector-29, Gurgaon-122001

**Subject:- Determination of transmission tariff from COD to 31.3.2024 for Asset-I: Conversion of 02 No's 400 kV, 50MVAR line reactors into switchable line reactors at Abdullapur Substation, Asset-II: Conversion of 63 MVAR Fixed Line Reactor of 400kV Balia (PG)-Sohawal (PG) Line Circuit -1 & 2 to Switchable Line Reactor at Balia (PG) and Conversion of 50 MVAR Fixed Line Reactor of 400kV Balia (PG)-Sohawal (PG) Line Circuit -1 & 2 to Switchable Line Reactor at Sohawal (PG) and Asset-III: Conversion of 50 MVAR Fixed Line Reactor of 400kV Kankroli-Zerda Line to Switchable Line Reactor at kankroli Substation under "Conversion of Fixed Line Reactors into Switchable Line Reactors in the Northern Region.**

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission(Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 8.11.2021:

**2019-24 period**

- a) Package-wise and vendor-wise details of the Additional Capital Expenditure (ACE) claimed in 2019-24 period for the instant assets.
- b) IDC statement showing the total IDC amount in excel format for the instant assets.
- c) Methodology adopted and applicable rate of interest used for computation of IDC in case of loans obtained with 'floating rate' for the instant assets.
- d) For Asset-3 it is submitted that, the petition has been filed with anticipated COD as 31.07.2020, however the asset is charged and the asset is proposed to put under COD w.e.f 15.08.2020. The Petitioner has also submitted that,

the details will be submitted later through affidavit. Please submit the details for Asset-3.

- e) Confirm whether additional ACE is expected beyond 2021-22 for the instant assets.

**Forms**

- f) Provide IDC Discharge statement for Asset-3.
  - g) Provide flow of liabilities statement as per Annexure-I attached herewith for the instant assets.
  - h) Provide Form 5 and Form 13 for Asset-3.
2. Confirm that the instant assets are currently in use.
  3. Confirm whether all the assets under the instant Transmission Scheme have been completed and whether they are covered under the instant petition.
  4. Confirm whether there is no further additional information required to be submitted by the Petitioner.
  5. In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/-  
(Kamal Kishor)  
Assistant Chief (Legal)

